

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD.

Allahabad this the 1st Day of November 2000.

Original Application no. 926 of 1994.

Hon'ble Mr. S.K.I. Naqvi, Judicial Member

Mumtaj Ahmad,
S/o Sri Manger,
Gram Nakha Jangal, Post Mohripur,
Distt. Gorakhpur.

... Applicant

C/A Shri B. Tiwari

Versus

1. Chief Works Manager, Workshop,
N.E. Railway, Gorakhpur.
2. Union of India through the General Manager,
N.E. Rly., Gorakhpur.

... Respondents

C/Rs Shri A.V. Srivastava

S. C. C.

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O R D E R (Oral)

Hon'ble Mr. S.K.I. Naqvi, Member-J

Shri Manger, while working as Fitter Grade I in respondents organisation retired on medical ground after having been rendered medically unfit to perform his duty and thereafter, he moved the respondents for appointment of his son on compassionate ground, vide application dated 24.5.94, copy of which has been annexed as annexure A-4, when his application was not responded, the applicant Shri M. Ahmad, son of Shri Manger has filed his OA for direction to the respondents to appoint him on compassionate ground.

2. The respondents have contested the case and filed CA, mainly on the ground that the father of the applicant had retired on attaining the age of superannuation and not on the ground of medical decategorisation and as such the prayer of the applicant is not maintainable.
3. Heard learned counsel for the rival contesting parties and perused the record.
4. As per applicant's case, the representation submitted by Shri Manger, copy of which has been annexed as annexure A-4 to the OA is still pending with the respondents and no action has so far been taken thereon.

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5. For the above I find a fit matter to direct the respondents to decide the pending representation of Shri Manger father of the applicant Shri M. Ahmad.

6. The respondents are directed to decide the pending representation of Shri Manger, father of the applicant, copy of which has been annexed as annexure A-4 and to pass detailed, reasoned and speaking order within a period of three months from the date of communication of this order.

7. On the request of learned counsel for the applicant, it is also provided that the applicant may file a fresh representation alongwith copy of this order for decision by the authority in respondents establishment and the same be decided as per above directions.

8. There shall be no order as to costs.

S. Manger
Member-J

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